BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

C.P. (I.B) No. 15/9/NCLT/AHM/2018

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>02.02.2018</u>

Name of the Company:

Himalaya Tran-Logistic Pvt Ltd.

V/s.

Wind World (India) Ltd.

Section of the Companies Act:

Section 9 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION SIGNATURE Advocats Peritoner 1. Vaibhaui. K. Parikh 1. Junikanner mankaus despondent blake 2. Chetan Kapadion Advocate Sachin Chandarana Advocali despondent. Rachid Bootwalla Advocate - " - Was ----Miwal Trivedi - " - Robert Rahul Jain ___ n ___ mi A VII MONDLATZ ANIP A. GANHNI

<u>ORDER</u>

Learned Advocate Ms. Vaibhavi Parikh present for Operational Creditor/Petitioner. Learned Advocate Mr. Chetan Kapadia with Learned Advocate Mr. Sachin Chandarana with Learned Advocate Mr. Rashid Boatwala with Learned Advocate Mr. Ujwal Trivedi with Learned Advocate Mr. Rahul Jain i/b Learned Advocate Mr. Anip Gandhi present for Respondent.

Respondent counsel reported that Respondent is not filing its objections.

Heard arguments of learned Counsel for Petitioner and learned Counsel for Respondent.

Order reserved.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 2nd day of February, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL